

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
CP-78(ND)/2024

IN THE MATTER OF:

Om Prakash Kathuria

.... Petitioner/Applicant

Vs.

A K Furnitures Private Limited & Ors.

.... Respondent

Order under Section 59, 241-242 of the Companies Act, 2013

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Hasu Goyal
Advs.

For Respondent :

ORDER

This petition has been filed under Section 59, 241-242 of the Companies Act, 2013.

Issue notice to the Respondents.

The Petitioner is directed to serve notice alongwith copy of petition to the Respondents and file proof and affidavit of service within one week.

The Respondents are directed to file reply to the above petition within two weeks after receipt of notice.

Rejoinder, if any, shall be filed within one week thereafter.

List the matter **on 10.06.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)